Item No. 02 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 371/2026

Ms. Nandana Harikrishnan Applicant

Versus

Government of NCT of Delhi & Ors. Respondent(s)

Date of hearing: 07.09.2026

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Ms. Nandana Harikrishnan, in Person (Through VC)

ORDER

1. In this Original Application, one of the resident of Sant Nagar, Burari, New Delhi has raised a grievance against the poorly paved and devoid of any functional road surface of the road infrastructure in that area. The plea of the applicant is that on account of the laying of sewer and pipelines extensive excavation work across multiple road stretches have been done and there is emission of dust on account of the poor road infrastructure in that area and there is also stagnation of water due to the road being dug up for prolonged period which is creating health hazard to the local residents.

2. Applicant appearing virtually has submitted that no petition is pending before the Hon'ble Supreme Court of India concerning this area specifically.

3. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

4. List on 25.11.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

September 7, 2026
Original Application No. 371/2026
AS